

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.149/2015

Tuesday, this the 6th day of March 2018

Hon'ble Mr. K.N. Shrivastava, Member (A)

Ms. Kavita Devi,
Aged about 30 years
(unemployed)
d/o late Satyanarayan Sharma
Village & PO Piple
District Kharkhoda, Haryana

(Mr. M K Bhardwaj, Advocate)

..Applicant

Versus

1. Union of India through the Secretary
Ministry of Consumer Affairs
Food & Public Distribution
Krishi Bhawan, New Delhi
2. The Under Secretary
Ministry of Consumer Affairs
Food & Public Distribution
Krishi Bhawan, New Delhi

..Respondents

(Mr. Duli Chand, Advocate)

O R D E R (ORAL)

Through the medium of this O.A. filed under Section 19 of the Administrative Tribunals Act, 1985, the applicant has prayed for the following main relief:-

- “(i) to direct the respondents to consider the case of applicant for compassionate appointment on compassionate grounds against Group C & D posts without any delay.”
2. The factual matrix of the case is as under:-
 2. The applicant's father was working as a Peon in the Ministry of Consumer Affairs. He died in harness on 28.02.2003. The deceased has left

behind his widow and eight daughters, including the applicant. She has applied for compassionate appointment. Her case was considered by the Screening Committee on 12.07.2013. Two candidates were recommended by the said Committee against the then available two vacancies. However, the case of applicant was not recommended.

3. Heard the learned counsel for the parties and perused the materials placed on record.

4. Mr. Duli Chand, learned counsel for respondents submitted that applicant's case would be placed before the Screening Committee in its next and will be given due consideration as per the norms and parameters for such appointments.

5. Mr. M K Bhardwaj, learned counsel for applicant submitted that the candidates recommended by the Screening Committee in its meeting held on 12.07.2013 were less deserving in comparison to the applicant. In this regard, he drew my attention to the averments made in paragraph 4.9 of the O.A. He argued that the family of the applicant has neither any movable nor immovable property and that the family is surviving only on the mercy of relatives and friends, and as such she is most deserving candidate.

6. In view of the submissions made by learned counsel for respondents that the case of the applicant would be placed before the Screening Committee in its next meeting whenever it is going to be held, this O.A. is disposed of with a direction to the respondents to give due consideration to the case of the applicant. Let this matter be placed before the Screening

Committee as early as possible. It is quite likely that some vacancies might have already arisen under the 5% quota meant for such appointments.

(K.N. Shrivastava)
Member (A)

March 6, 2018
/sunil/